

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA  
UNSTARRED QUESTION NO 4995

TO BE ANSWERED ON THE 31<sup>ST</sup> MARCH, 2017/ CHAITRA 10, 1939 (SAKA)

**Prevention of Corruption Act**

**4995. SHRI BAIJAYANT JAY PANDA:**

Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to amend the Prevention of Corruption Act, 1988 to address the constraints faced by Public Sector Banks officials in settling Non-Performing Assets;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the said amendment is likely to be implemented?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
**(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): Department of Personnel & Training has informed that there is no such proposal to amend the Prevention of Corruption Act, 1988 to address the constraints faced by Public Sector Banks officials in settling Non Performing Assets.

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